

GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI

DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA REJUVENATION

LOK SABHA

UNSTARRED QUESTION NO. 487

ANSWERED ON 28.11.2024

INCREASING POLLUTION IN YAMUNA RIVER IN DELHI

487. SHRI JAI PRAKASH

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) whether the Government has taken any cognizance of the highly polluted river Yamuna in Delhi in recent past, if so, the details thereof;
- (b) whether the Central Monitoring Committee under the Chairmanship of Secretary, Ministry of Jal Shakti has taken note of this aspect;
- (c) if so, the details thereof; and
- (d) the remedial measures taken/being taken by the Government in this regard?

ANSWER

THE MINISTER OF STATE FOR JAL SHAKTI

(SHRI RAJ BHUSHAN CHOUDHARY)

(a) to (c) Central Monitoring Committee (CMC) regularly meets to review the implementation of action plan for restoration of polluted river stretches of the country including the river Yamuna in Delhi. In its 19th meeting held on 30.09.2024, several actions were identified for the Govt. of NCT of Delhi for their action such as timely completion of ongoing construction of new STPs, resolving issues pertaining to Decentralized Sewage Treatment Plants (DSTPs), full utilization of Interceptor Sewer Project , etc.

(d) The remedial steps taken by the Government are:

- i. As per information received from the DPCC, all the operational STPs of DJB are being monitored by DPCC every month & analysis reports are available on the website of DPCC. DPCC issues communication with the DJB to meet prescribed standards on a regular basis.
- ii. Delhi Jal Board has informed that each contract has provision of penalty in case of non-achievement of guaranteed parameters of treated effluent, etc. and, payment is withheld/recovered time to time for non-compliances. In case the agencies do not respond properly even after repeated communication there is a provision to blacklist/debar from DJB tendering. DJB has taken action on defaulting firms at various sites.

- iii. CPCB issued directions dated 12.11.2024 to Delhi Pollution Control Committee under Section 18(1) (B) of the water (prevention & control of Pollution) Act, 1974 regarding non-compliance status of Sewage Treatment Plants (STPs) installed in Delhi.
- iv. The Government of NCT of Delhi is working on the following sewage infrastructure enhancement projects:
 - a. Rehabilitation of existing 3 STPs at Kondli Phase II, Rithala Phase I, and Yamuna Vihar Phase –II;
 - b. Upgradation and increasing capacity of existing STPs;
 - c. Construction of 2 New STPs at Okhla and Sonia Vihar;
 - d. Various interceptor sewer projects.
- v. Under the Namami Gange Program, to rejuvenate the river Yamuna, 9 projects have been sanctioned in the NCT of Delhi to create 1,268 MLD of sewage treatment capacity at an estimated cost of ₹ 1,951 crores. Eight of these projects have been completed and are operational.
